

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR No.213/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit, permission to file additional affidavit and office report)
(For final disposal)

Date: 28/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Ashok H. Desai, Sr. Adv.
Mr. Sameer Parekh, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Anand Shankar Jha, Adv.
Ms. Shweta Sharma, Adv.
For M/S. Parekh & Co., Adv.For Respondent(s) Mr. K.K. Venugopal, Sr. Adv.
Mr. Pallav Sisodia, Sr. Adv.
Mr. S. Chandra Shekhar, Adv.
Ms. Pooja Dhar, Adv.
Mr. Kumar Anurag Singh, Adv.
Mr. Manoj Kumar, Adv.UPON hearing counsel the Court made the following
O R D E R

As requested by Mr. Ashok H. Desai, learned senior advocate appearing on behalf of the petitioner and not objected by Mr. K.K. Venugopal, learned senior advocate appearing on behalf of the respondent, put up this case after two weeks.

|(Neetu Khajuria)

|(Sneh Bala Mehra)

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|Sr.P.A.

|Court Master

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